

(c) No such incident occurred on the 17th August, 1981.

(d) Does not arise.

Scales of Draughtsmen of CSIR

4435. SHRI NAND KISHORE SHARMA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether it is a fact that the draughtsmen of Council of Scientific and Industrial Research are the only cadre which have not been given pay scales as per the III Pay Commission recommendations with effect from 1 January, 1973 in CSIR;

(b) whether Pay Commission scale have been again revised in CPWD and CSIR the draughtsmen are demanding parity; and

(c) the reasons for not giving the revised scales to this cadre and the action being taken to bestow justice to drawing staff?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT (SHRI C.P.N. SINGH):

(a) to (c). Draughtsmen working under the CSIR were given the pay scales in conformity with the recommendations of the III Pay Commission with effect from 1-1-73. On receipt of their representations, certain posts were later upgraded. The question of further revision of their scale of pay and improvement in promotion prospects, keeping in view the scales of pay obtaining in CPWD and other Organisations and as a part of the general personnel policy for Scientific and Technical staff of CSIR is on hand and orders are expected to be issued shortly.

Report of Vaidialingam Commission

4436. SHRI ERA ENBARASU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have considered the Report of Vaidialingam Commission on charges against Shri Charan Singh, former Prime Minister and others;

(b) whether Government are contemplating to institute criminal proceedings against them as per the findings in the Report; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH). (a) to (c).

The Government have not so far arrived at a decision on the follow-up action to be taken on the Report of Justice C. A. Vaidialingam.

Grants-in-Aid to Residents Welfare Associations, New Delhi

4437. SHRI L.S. TUR: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 414 on 19 August, 1981 regarding grants in aid to Residents Welfare Association, New Delhi and state:

(a) what action Government have taken on the complaint received from the 80 residents of Clive Square, Sudhar Samiti against the Office bearers of the said Samiti;

(b) whether the General body meeting was held under the advice of the Area Welfare Officer on 23rd August, 1981 but no statement of accounts for the last year and for the current year was submitted through a specific resolution was passed at the General Body meeting to present the accounts on the day of elections;

(c) whether it is also a fact that the grant in aid received from Government for the year 1980-81 was embezzled by the office bearers of the Association who have since left the Association and the colony; and

(d) if so, what action Government have taken or propose to take to realize the amount of grant in aid from the office bearers and to check recurrence of such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS, (SHRI P. VENKATASUBBAIAH) (a) The complaint is still under investigation.

(b) to (d). No, Sir. The General Body meeting was not held on 23-8-1981.

A meeting of the General Body of the Sudhar Samiti was held on 8th August, 1981 under the supervision of the Area Welfare Officer. There was no resolution but an item on the Agenda only which related to the expulsion of the General Secretary and not to accounts. This also could not be considered because of lack of quorum. No statement of accounts were submitted but the President was asked to prepare the accounts for the year 1980-81. Since there were alleged irregularities of accounts, it was decided at this meeting, that a Sub-Committee should be formed to investigate and report